

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 415 of 2013  
in DFR No. 2346 of 2013**

**Dated : 2<sup>nd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Federation of Karnataka Chamber of  
Commerce & Industry**

**... Appellant(s)**

**Versus**

**Bangalore Electricity Supply Co. Ltd. & Anr.**

**....**

**Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rohit Rao N.**

**ORDER**

**IA No. 415 of 2013  
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 124 days in filing the Appeal as against the Order dated 06.05.2013.

The explanation for the delay is that despite the Order passed on 06.05.2013, the Commission did not serve the copy of the Order on the Applicant/Appellant even though he was one of the Objectors before the Commission. On coming to know about the said Order, the Applicant applied for the copy of the tariff Order and obtained the same.

However, it is admitted by the learned counsel for the Applicant/Appellant that the revised bills have been served on him even prior to the date 01.10.2013. There is no proper explanation as to why he has not taken any steps immediately after coming to know of the tariff Order through the revised bills.

Therefore, we deem it appropriate to condone the delay on payment of some costs. Accordingly, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs.25,000/- (Rupees twenty five thousand only) to a charitable organization, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector – 93, NOIDA, A/c. (TRUST):- Payable to : SAIDEEP DR. RUHI FOUNDATION , A/c No. 95266 3443**" within two weeks.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **22.01.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/ak